

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 464/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for Combined Assets consisting of Asset-1: 400 kV D/C Koteshwar HEP–Koteshwar Pooling Station Circuit–I&II alongwith associated bays, Asset-2: LILO of Circuit-I of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays, Asset-3: LILO of Circuit-II of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays and Asset-4: 50% series compensation at Meerut (Extension) on Tehri Pooling point (Koteshwar)–Meerut 765 kV 2* S/C Lines (Charged at 400 kV) covered under “Transmission System associated with Koteshwar HEP” in Northern Region.
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R. B. Sharma, Advocate, BRPL
Shri Sachin Dubey, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Ms. Megha Bajpayee, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Combined Assets consisting of Asset-1: 400 kV D/C Koteshwar HEP-Koteshwar Pooling Station Circuit-I&II alongwith associated bays, Asset-2: LILO of Circuit-I of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays, Asset-3: LILO of Circuit-II of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays and Asset-4: 50% series compensation at Meerut (Extension) on Tehri Pooling point (Koteshwar)-Meerut 765 kV 2* S/C



Lines (Charged at 400 kV) covered under “Transmission System associated with Koteshwar HEP” in Northern Region.

- b. Additional capital expenditure during 2014-19 period and during 2019-20 is claimed on account of balance and retention payment for the work already executed which is beyond cut-off date.
- c. BRPL has filed reply vide affidavit dated 5.4.2021. Information sought through Technical Validation letter has been filed vide affidavit dated 26.11.2020.

3. The learned counsel for BRPL raised the issue of income tax during the 2009-14 tariff period, income tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and guidelines for truing up in tariff matters. In response, the representative of the Petitioner submitted that the rejoinder to the issues raised have been addressed in a number of rejoinders and prayed that the same may be considered in the instant petition also.

4. As regards BRPL’s submission on Indian Accounting Standards adopted by the Petitioner, the Commission observed that the tariff will be approved only as per the applicable tariff regulations.

5. The learned counsel of BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.

6. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy. Chief (Law)

